

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY 400 614

OA NO. 686/88

Shri Shivnath Devki Singh,
Flat No. 9, Building No. 57,
Naval Dockyard Colony,
Kanjurmarg (W),
Bombay 400 078.

... Applicant

v/s.

The Union of India
through
the Secretary,
Ministry of Defence,
DHQ P.O. New Delhi
AND TWO OTHERS.

... Respondents

CORAM: Hon'ble Member (J) Shri M.B.Mujumdar
Hon'ble Member (A) Shri M.Y.Priolkar

ORAL JUDGMENT

Dated: 12.1.1989

(PER: M.B.Mujumdar, Member (J))

Mr. Subhash C. Jha, learned advocate for the applicant has prayed that the applicant be permitted to withdraw the application. The applicant has submitted M.P.No. 44/89 to that effect. The applicant wants to withdraw the application because he was promoted after the application. Permission to withdraw the application is granted and the application is disposed of as withdrawn with no orders as to costs. M.P.No.44/89 is disposed of.

(M.B.Mujumdar)
Member (J)

(M.Y.Priolkar)
Member (A)